

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-365(ND)/2017

In the matter of

Mr. Ashok Kumar Verma

....PETITIONER

Vs.

Baver Suspension (P) Ltd & Ors.

.. RESPONDENT

SECTION :

Under Section 241-242

Order delivered on 23.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Barun Kumar Sinha, Advocate
Mrs. Pratibha Sinha, Advocate
Ms. Surbhi Saxena, Advocate

For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the parties are present. Ld. Counsel appearing on behalf of the Respondents represents that in compliance to the directions dated 21.12.2017 passed by this Tribunal, reply has been filed to the Company Application as well as the Company Petition and a copy of the same has also been furnished to the other side. Ld. Counsel for the petitioner represents that rejoinder to the main Company petition has been filed and further seeks some time to file rejoinder to the Application within a period of 10 days from today (23.1.2018).

Taking into consideration the said representation, 10 days time is granted to the petitioner to file its rejoinder to the Application. The Company Application will be taken along with the main Company petition.

Let the matter be listed on 06.2.2018 when the main Company Petition is listed for hearing on the said date.

List on 06.2.2018.

-Sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit

23.1.2018